

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

* * *

06.05.1992

(2)

OA 918/92

MS. VEENA RANI

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

CORAM :

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT ...SH.D.R. GUPTA

FOR THE RESPONDENTS ...NONE

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P.SHARMA, MEMBER (J)

The applicant, Ms.Veena Rani is the widow of Shri Jugal Kishore, an employee of Government of India Press, Mayapuri, who died in harness on 5.8.1990 leaving behind four daughters, applicant and the mother of the deceased. The applicant is aged about 35 years and has applied for compassionate appointment under the relevant extant Rules by the representation on 5.3.1992 and earlier also in 1990 and 1991. But it is disclosed in the application that she has not been given a favourable reply to her request. The learned

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counsel for the applicant has referred to the case of Ms. Sushma Gosai, AIR 1987 SC 1976 and the case of Phoolwati vs. Union of India, AIR 1991 SC 469.

The learned counsel for the applicant has stressed that the family is in distress and it is expected of the respondents to help the family at a time when it is needed most after the death of sole bread winner.

In view of the above, the respondents are directed to dispose of the representation already preferred by the applicant since 1990, the latest being of March, 1992 within a period of six months.

If the applicant is still aggrieved and her request for compassionate appointment is not disposed of to her satisfaction, she can again assail such order *according to law.*

J. P. Sharma
(J.P.SHARMA)
MEMBER (J)
06.05.1992